

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 114/TT/2020

Subject:	Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff for the 2019-24 period for the Special Protection Scheme (SPS) for Northern Regional Grid Stage- II.
Date of Hearing:	28.7.2020
Coram:	Shri I. S. Jha, Member Shri Arun Goyal, Member
Petitioner:	Power Grid Corporation of India Ltd. (PGCIL)
Respondents:	Haryana Power Purchase Centre (HPPC) and 16 others
Parties Present:	Shri A.K. Verma, PGCIL Shri S.S. Raju, PGCIL Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for the Special Protection Scheme (SPS) for Northern Regional Grid Stage-II in Northern Region. The instant asset was put into commercial operation on 1.4.2014. The Commission vide order dated 22.9.2016 in Petition No. 243/TT/2014 allowed tariff for the 2014-19 period. The overall cost of ₹191.98 lakh claimed by the Petitioner as on 31.3.2019 is less than the admitted cost of ₹214.53 lakh. The Petitioner also submitted that no O&M Expenses have been claimed for the 2014-19 tariff period. The Petitioner has claimed O&M cost @ 2% of the capital cost of asset for the 2019-24 period as per provisions of the 2019 Tariff Regulations. He submitted that the rejoinder to the reply of UPPCL has been filed vide affidavit dated 27.7.2020.

3. The learned counsel of BRPL submitted that since SPS is part and parcel of transmission and sub-station equipment and covered by norms specified for the O&M expenses, no additional O&M expenses may be allowed. He submitted that SPS is not a standalone asset in the grid in terms of Regulation 6(1) of the 2014 Tariff Regulations and accordingly separate tariff for SPS equipment may not be allowed.



4. In response, the representative of the Petitioner submitted that the Petitioner has not claimed O&M Expenses for the SPS in any other transmission and sub-station equipment during 2019-24 period and O&M Expenses are claimed as provided under the 2019 Tariff Regulations. He sought two weeks' time to file rejoinder to the reply filed by BRPL.

5. The Commission directed the Petitioner to file rejoinder to the reply of BRPL with an advance copy to the Respondents by 16.8.2020. The Commission also directed the Petitioner to file the rejoinder within the specified time and observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

